

Millennium Post, Delhi

Tuesday, 12th February 2019; Page: 4

Width: 8.48 cms; Height: 47.26 cms; a3; ID: 1.2019-02-12.38

NHRC issues notice to Police Commissioner over death of man

OUR CORRESPONDENT

NEW DELHI: The National Human Rights Commission (NHRC) has taken suo motu cognizance of media reports that a fifty-year-old man died at his home on return from Raj Park Police Station in outer Delhi where he was allegedly beaten mercilessly by police personnel for five hours and was released only when his condition deteriorated.

Reportedly, the man had gone to the Police Station along with his son against whom a girl had filed a complaint.

Allegedly, instead of listening to the man, the police personnel started beating him mercilessly and later asked his son in injured condition to take him home.

The Commission has observed that the contents of media reports, if true, amount to the violation of human rights of the victim.

Accordingly, it has issued a notice to the to the Commissioner of Police calling for a report in the matter within four weeks along with details of the action taken against the guilty police personnel.

"The Chief Secretary, Government of NCT of Delhi has also been directed to submit a report regarding measures taken to provide relief to the family of the deceased. The response is expected, within four weeks," claimed NHRC.

The Commission has also observed that the going by the contents of the media reports, it appears that the victim had approached the police authorities along with his son with a good intention.

He made a request to the police authorities to counsel/ warn his son but instead of taking a humanitarian view, the police personnel treated him in a cruel manner.



Morning Standard, New Delhi

Tuesday, 12th February 2019; Page: 6

Width: 14.05 cms; Height: 60.79 cms; a3; ID: 33.2019-02-12.33

Chief secy, police chief get notice from NHRC

EXPRESS NEWS SERVICE@New Delhi

THE NHRC took suo motu cognizance of media reports that a man died at his home after he was allegedly beaten mercilessly by the Delhi police for five hours.

It issued notices to the Delhi chief secretary and the police commissioner, asking them to submit their reports on the action taken against the guilty policemen and on measures taken to provide relief to the aggrieved family. The NHRC gave them four-week time to respond.

As per reports, the 50-yearold man and his son against whom a girl had filed a complaint, reached the Raj Park Police Station in outer Delhi. The police allegedly beat the man mercilessly and released him only when his condition deteriorated.

Going by the media reports, the Commission said, it appears that the victim had approached the police authorities along with his son with a good intention. "He made a request to the police authorities to counsel/warn his son but instead of taking a humanitarian view, the police treated him in a cruel manner."

According to the media reports, the man was released in an unconscious state and taken home by his son. When there was no movement, the family members checked him and found that he had died.



Times of India, New Delhi

Tuesday, 12th February 2019; Page: 2

Width: 8.04 cms; Height: 12.60 cms; a4; ID: 39.2019-02-12.29

NHRC notice over police 'brutality'

ational Human Rights
Commission has taken
suo motu cognisance of media
reports regarding a 50-year-old
man, who died at his home after
returning from Raja Park police
station where he was allegedly
beaten up by cops for five hours
and released only after his
condition had deteriorated. The
victim had gone to the PS after a
girl had filed a complaint against
his son. A notice has also been
sent to the chief secretary and
the police commissioner. TNN



Dainik Jagran, New Delhi

Tuesday, 12th February 2019; Page: 5

Width: 14.27 cms; Height: 14.73 cms; a4; ID: 37.2019-02-12.37

एनएचआरसी ने मुख्य सचिव व दिल्ली पुलिस को भेजा नोटिस

जागरण संवाददाता, नई दिल्ली: बाहरी दिल्ली के राजपार्क थाने के अंदर पुलिसकर्मियों द्वारा की गई पिटाई के बाद हुई 50 वर्षीय अधेड़ की मौत के मामले का (एनएचआरसी) राष्ट्रीय मानवाधिकार आयोग ने अखबारों में प्रकाशित खबर का संज्ञान लिया है। आयोग ने दिल्ली के मुख्य सचिव व दिल्ली पुलिस को नोटिस भेजा है।

आरोप है कि एक युवती ने अधेड़ के बेटे के खिलाफ शिकायत दर्ज कराई थी। वह अपने बेटे को लेकर थाने पहुंचे थे। लेकिन, पुलिस ने उनका पक्ष सुने बिना ही उन्हें पीटना शुरू कर दिया। बुरी तरह से पिटाई के बाद पुलिस ने बेटे से अधेड़ को घर ले जाने को कहा। गंभीर घायल पिता को बेटा घर लाया, जहां उनकी मौत हो गई।

अखबारों में प्रकाशित खबर का संज्ञान लेते हुए एनएचआरसी ने कहा कि अगर प्रकाशित तथ्य सही हैं तो मानव अधिकारों का उल्लंघन किया गया है। आयोग ने मुख्य सचिव व दिल्ली पुलिस को चार सप्ताह के भीतर मामले में रिपोर्ट पेश करने के आदेश दिए हैं। आयोग ने कहा कि है रिपोर्ट में इसका भी जिक्र करें कि घटना के लिए जिम्मेदार पुलिसकर्मियों के

लिया संज्ञान

- पुलिसकर्मियाँ पर थाने में ही अधेड़ की जमकर पिटाई करने का है गंभीर आरोप
- घायल अधेड़ की घर पहुंचने पर हो गई थी मौत बन सकता है मानवाधिकार उल्लंघन का मामला

खिलाफ क्या कार्रवाई की गई। साथ ही मुख्य सचिव को भी इस बाबत रिपोर्ट देने के लिए कहा गया है कि पीड़ित परिवार को राहत देने के लिए क्या कार्यवाही की गई है।

आयोग ने कहा कि अखबारों में प्रकाशित खबर के हिसाब से लगता है कि अधेड़ अपने बेटे के साथ सही आशय के साथ थाने गए थे। यहां तक कि उन्होंने पुलिसकर्मियों से उनके बेटे को चेतावनी देने का अनुरोध भी किया था, लेकिन उनके मानवीय पक्ष को सुनने के बजाय पुलिसकर्मियों ने उनकी बुरी तरह से पिटाई की। आयोग ने कहा कि मीडिया रिपोर्ट के अनुसार 11 फरवरी को अधेड़ को सुबह नौ से दोपहर दो बजकर 30 मिनट तक हिरासत में रखा गया और फिर अचेत अवस्था में भेजा गया।



Daily Excelsior, Jammu Tuesday, 12th February 2019: Page: 6

Width: 50.63 cms; Height: 41.99 cms; a3r; ID: 5.2019-02-12.12

KP Exodus – A Genocide Passed Over

Yoginder Kandhari

ndia's super-cop, KPS Gill, aptly summed up the plight of Kashmiri Pandit (KP) community in his observation that 'The Pandits have become the targets and victims of one of the most successful, though little known, campaigns of ethnic cleansing in the world. Progroms of a far lesser magnitude in other parts of the world have attracted international attention, censure and action in support of the victim communities, but this is an insidious campaign that has passed virtually unnoticed and on which the world remains silent'. Indian state and its national political parties of all hues are far more culpable for this callous indifference

Article II of the Convention on the Prevention and Punishment of the Crime of Genocide (1948), defines Genocide as "acts committed with intent to destroy, in whole or in part, a national, ethnical, racial or religious group, as such: killing members of the group; ...". Article V of the Convention mandates Indian state to prevent and punish acts of genocide as does Article 21 of the Indian Constitution. Unfortunately, neither 'Crimes against Humanity' nor 'genocide' is part of our domestic law of crime.

Indeed, the present plight of the KPs is a direct result of genocide unleashed upon them since 1998/90. Their exodus from Kashmir Valley has left an indelible scar on the post-independence history of our country as it has happened in the Secular Democratic Republic of India. Successive governments, including the present one, have shied away from recognising KPs' ethnic cleansing in its diabolical reality. Instead, governments, both in the state and at the centre, have played it down as 'migration' of a section of the

ty, exposes the dark underbelly them in the early 1990s. of India's political culture.

Background.

Not digging deep into the medieval history of the Valley when conversion to Islam with the might of the sword was commonplace triggering many a KP exodus, suffice to say that Sikandar Butshikan treated KPs exactly in the manner as they were treated by democratic regimes post-accession of J&K to the Indian union. While mayhem in the aftermath of 31st July 1931 incident in the Valley was just a curtain raiser to what was to befall the community, Sheikh Abdullah, after grabbing political power, unleashed a silent campaign to economically disempower KPs. With landholdings taken away and government services and contracts denied to them, insecurity and uncertainty were deliberately built about their future in KPs to leave their land of birth

Genocide. that nobody is going to come with a begging bowl and say come and stay with us. They have to make the move. Don't wait till the guns stop firing. ... Farooq's antics don't surprise gents. New Delhi had no idea per family.

populace, as if in search of KPs. They have had enough of what to do. greener pastures. That Advani these during successive NC voter base for his fledging par- mayhem that was unleashed on Jammu, Delhi and other parts of

set out on a Rath Yatra, on 25th regimes, be those in forms of temic component of the insur-September 1990, not to protest social exclusion and political gents' strategy. In a matter of some amends by rescuing these happened 33 years and order rethen union government's cal- marginalization or of the eco- three months, between January lous indifference towards KPs' nomic squeeze. KPs singularly and March 1990, about bloody expulsion but to build a hold him responsible for the 1,60,000 KPs fled the Valley to

the country. Eventually, about

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15th March 1989 and 31st Octo- their population in the Valley, ber 1990, about 514 KPs were became part of this statistic. Not brutally done to death by Jihadis only did Indian state fail to proprompting a wave of fear among tect them in their homes, sucthem which resulted in their cessive governments too have ically correct' verdict ignoring sales by the KPs, as hinted by the Valley, compelling many running to safety in the plains. provided no more than a lip- the reality-KPs were butchered Every day then, scores of fami-service. Exiled community sel-because they were Hindus, of the assembly during his lies would pick up whatever dom features in the discourse on Exodus in the 1990s- The they could and huddle into Kashmir. whatever transport they man-"They (KPs) have to realise aged to cross Pirpanjal to safety. Migration to the plains of India hurled rural folks, who barely had moved out of their of many hands. Tehsils/Districts, into proverbial furnaces. With banking sys-ernments, both in the state and Who are you waiting for? You tem paralysed throughout the in New Delhi, have shown cruthink Farooq Abdullah will Valley, most KPs reached Jam- el indifference to the human come, hold your hand and take mu with barely a day's susterights of the KPs. The concept you there.'. This contemptuous nance in hand. It was a common of Insanyat (humanity) in their invitation was extended to the sight to find KPs sleeping under context is often given a go-by.

During the period between 4,50,000 of them, over 99% of

Institutional Indifference. human rights.

Perpetuation of genocide is not a lone wolf crime. It is the work, wittingly or unwittingly,

Political Executive. Gov-KPs by none other than the mer- open skies in Jammu with noth- Had it not been for some voluncurial Farooq Abdullah, who, in ing to cover their bodies with. tary organisations and untiring 1990, abdicated his constitu- Finally, KPs lost all hope when efforts its youth, the communitional and moral responsibility New Delhi, seeking the release ty would have starved to death as a CM, abandoning them to of Rubaiya Sayeed, was brought with a miserly monthly sustethe mercy of the murderers. down on its knees by the insur- nance allowance of Rs. 500/=

Ethnic cleansing was a sys- of serious omissions. UPA dis- years ago', "If SC can scrutinize pensations at the centre made each case of anti-Sikh riots that 'refugees' from sub-human opening of closed ones, why shanties to tenements in Jagati can't they order a probe into township and by setting aside a Kashmiri Pandit killings which quota in government jobs. took place 27 years ago?", won-Modi and his party, other than ders Vikas Padora, the lawyer playing politics over KPs' appearing for KPs. Earlier too, plight, has done absolutely Bitta Karate, who had publicly nothing, not even filling the confessed to killing more than vacancies sanctioned way back twenty KPs, was let off. The Triin 2009. Even BJP's rehabilita- al Court judge lamented prosetion plan was shelved at the altar of party's political greed.

definition of the Genocide Con- tion of the state vention', recorded 'the commission is constrained to observe short of the 'ultimate' crime of politics overriding KPs'

If killings of about a thousand KPs, wholesale burning tion was buried deep under the down of their dwellings and their places of worship do not political class exactly in the way constitute cleansing of an ethnoreligious group, an essential condition for Genocide, what else was it?

blow to the KPs' fight for justice, the Apex Court of India rejected their second plea to re- youth serving there under UPA open investigations into mass rolled out employment packkillings of members of their age. Maybe the folklore of community that resulted in their 'eleven KP households' rebuildexodus from the Valley. SC ing KP numbers in the Valley is upheld its earlier order declin- retold in future. ing investigation into killings

Without exonerating them claiming 'it had happened 27 cution's non-seriousness to seek his conviction. The community National Human Rights fully realizes that justice essen-Commission (NHRC). A three-tially depends on the impartialmember NHRC Bench, headed ity of the state and even-handby Justice M. N. Vetkatachali- edness of the judicial system. ah, evaluating conditions lead- While their murderers roam free ing to the exodus of KPs from in the Valley, KPs justifiably the Valley against the 'stern feel let down by every institu-

Looking Ahead.

KPs seem reconciled to their that while acts akin to genocide fate. With new generation not have occurred in respect of the having lived in the Valley, the Kashmiri Pandits..., the crimes varning to reclaim moorings is against Kashmiri Pandits, grave all but lost. Indian political sysas they undoubtedly are, fall tem fully understands this dilemma of the community. genocide'. Sadly, the Commis- Only an out of box solutions like sion, as usual, delivered a 'polit- the cancellation of all distress Ghulam Nabi Azad on the floor NHRC verdict was a clear case tenure as CM, may infuse some degree of confidence in the beleaguered community. Unfortunately, Azad's proposiweight of vested interests of the Kashmir Temples and Shrines Bill was. Ultimately, solution to the problem lies in political reorganization of Kashmir valley Judiciary. Last year, in a big to set aside an enclave for the KPs. As of now, the only silver lining is the presence of KP

feedbackexcelsior@gmail.com



Delhi Chief secretary, police chief get notice from NHRC

The NHRC took suo motu cognizance of media reports that a man died at his home after he was allegedly beaten mercilessly by the Delhi police for five hours.

12th February 2019

NEW DELHI: The NHRC took suo motu cognizance of media reports that a man died at his home after he was allegedly beaten mercilessly by the Delhi police for five hours.

It issued notices to the Delhi chief secretary and the police commissioner, asking them to submit their reports on the action taken against the guilty policemen and on measures taken to provide relief to the aggrieved family. The NHRC gave them four-week time to respond.

As per reports, the 50-year-old man and his son against whom a girl had filed a complaint, reached the Raj Park Police Station in outer Delhi. The police allegedly beat the man mercilessly and released him only when his condition deteriorated.

Going by the media reports, the Commission said, it appears that the victim had approached the police authorities along with his son with a good intention. "He made a request to the police authorities to counsel/warn his son but instead of taking a humanitarian view, the police treated him in a cruel manner." According to the media reports, the man was released in an unconscious state and taken home by his son. When there was no movement, the family members checked him and found that he had died.



NHRC issues notice to Police Commissioner over death of man

11 Feb 2019

New Delhi: The National Human Rights Commission (NHRC) has taken suo motu cognizance of media reports that a fifty-year-old man died at his home on return from Raj Park Police Station in outer Delhi where he was allegedly beaten mercilessly by police personnel for five hours and was released only when his condition deteriorated. Reportedly, the man had gone to the Police Station along with his son against whom a girl had filed a complaint. Allegedly, instead of listening to the man, the police personnel started beating him mercilessly and later asked his son in injured condition to take him home.

The Commission has observed that the contents of media reports, if true, amount to the violation of human rights of the victim. Accordingly, it has issued a notice to the to the Commissioner of Police calling for a report in the matter within four weeks along with details of the action taken against the guilty police personnel.

"The Chief Secretary, Government of NCT of Delhi has also been directed to submit a report regarding measures taken to provide relief to the family of the deceased. The response is expected, within four weeks," claimed NHRC. The Commission has also observed that the going by the contents of the media reports, it appears that the victim had approached the police authorities along with his son with a good intention. He made a request to the police authorities to counsel/ warn his son but instead of taking a humanitarian view, the police personnel treated him in a cruel manner.